

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 96/MP/2023

- Subject : Petition to allow transfer/sell of spare 2 Nos. of 220 kV bays and 1 no. 400 kV tower to BSPTC at mutually agreed consideration, terms and conditions for gainful utilisation of idle assets, and (ii) modification in Transmission Licence No.12/Transmission/2010/CERC dated 10th January, 2019 granted to Cross Border Power Transmission Company Limited for 400 kV D/C Muzaffarpur – Sursand Transmission Line, 2 Nos. 400 kV line bays & 2 Nos. 220 kV Line bays at Muzaffarpur substation of Powergrid.
- Date of Hearing : **3.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Cross Boarder Power Transmission Co. Ltd. (CBPTCL)
- Respondents : Power Grid Corporation of India Ltd. and 3 Ors.
- Parties Present : Shri Satish Kumar, CBPTCL
Shri Brundaban, CBPTCL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking permission to transfer/sell spare 2 Nos. of 220 kV bays and 1 no. 400 kV tower to Respondent No.2, Bihar State Power Transmission Company Limited (BSPTCL), at mutually agreed consideration, terms and conditions for gainful utilisation of idle assets, and consequently, modification in the Transmission Licence No.12/ Transmission/2010/CERC dated 10th January, 2019 as granted to the Petitioner. The representative of the Petitioner further submitted that BSPTCL has been constructing 220 kV Muzaffarpur-Garaul and 220 kV Muzaffarpur- Chapra (new) transmission lines, and for their termination, 4 Nos. of 220 kV bays are required at PGCIL's Muzaffarpur sub-station. He added that while 2 Nos. of 220 kV GIS bays at Muzaffarpur sub-station have been implemented by BSPTCL, for the balance 2 Nos. 220 kV bays, it approached the Standing Committee Meeting on Power System Planning, and pursuant to the various meetings / discussions between the parties, BSPTCL and the Petitioner have agreed to transfer/ sell spare 2 Nos. of 220 kV bays and 1 No. of 400 kV tower to BSPTCL at mutually agreed consideration, terms, and conditions for gainful utilisation of idle assets.

2. After hearing the representative of the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.



(b) The Respondents are directed to file their reply, if any, to the petition within two weeks, with a copy to the Petitioner who may file its rejoinder within two weeks thereafter.

(c) The Petitioner to file the following information on an affidavit within two weeks:

(i) An affidavit confirming the compliance with the procedure/requirement laid down in Regulation 19 read with Regulation 7 of the Transmission Licence Regulations, 2009 read with the Commission's Order dated 22.1.2022 in Petition No. 1/SM/2022.

(ii) A copy of the resolution passed by the empowered Board of Directors for outright sale/ transfer of assets (2 nos. 220 kV bays & one 400 kV tower) to BSPTCL.

(iii) A copy of the mutually agreed cost of outright sale/ transfer of assets & terms and conditions, thereof for the sale proposal in the instant Petition.

4. The Petition be listed for hearing on **22.9.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**